

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 693/MP/2025

Coram:

**Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member**

Date of Order: 17th November, 2025

In the matter of

Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 seeking relaxation of time for submission of proof of ownership or lease rights under Regulations 11(A)(1) of the regulations.

And

In the Matter Of:

1. First Energy Pvt. Ltd.

Unit No. 601, 6th Floor, Cello Platina,
Fergusson College Road, Shivajinagar,
Pune, Maharashtra- 411005.

2. First Energy 10 Pvt. Ltd.

Unit No. 601, 6th Floor, Cello Platina,
Fergusson College Road, Shivajinagar,
Pune, Maharashtra- 411005.

..... Petitioners

VERSUS

1. Central Transmission Utility of India Limited (CTUIL),

Saudamini, 1st floor, Plot No-2
Sector-29, Gurgaon, Haryana – 122001

...Respondent



Parties present:

Shri Vishrov Mukerjee, Advocate for the Petitioners

Shri Girik Bhalla, Advocate for the Petitioners

ORDER

The Petitioners, First Energy Pvt. Ltd. and First Energy 10 Pvt. Ltd., have filed the present Petition with the following prayers:

“(a) Allow relaxation of time for the Petitioners for submission of proof of ownership or lease rights under Regulation 11(A)(1) of the GNA Regulations by 3 (Three) months i.e., till 07.11.2025; and

(b) Pass such other order or orders which are deemed fit and proper in the facts and circumstances of the case.”

2. The Petitioners have also sought the following interim reliefs:

“(a) Stay the revocation of Connectivity dated 08.08.2024 granted by CTUIL with respect to the 100 MW Solar Captive Power Project till final disposal of the present Petition.

(b) Injunct CTUIL from allocating Petitioner No. 1’s connectivity [100 MW (Solar)] at N.P. Kunta PS to any other developer, till pendency of the present proceedings.

(c) Direct CTUIL that no coercive action be taken against Petitioner No. 1’s connectivity dated 08.08.2024 including encashment of Bank Guarantee dated 24.11.2023 amounting to Rs. 10,00,00,000/- and Conn-BG 1 No. 16360100019359 dated 12.06.2024 amounting to Rs. 50,00,000/- & Conn-BG 3 No. 16360100019358 dated 12.06.2024 amounting to Rs. 2,00,00,000/-.”

3. The matter was heard on 12.8.2025. After hearing the learned counsel for the Petitioners, the Commission admitted the Petition and the parties were directed to file their replies on merit and to complete the pleadings. The Commission further directed the Petitioners to submit certain information on an affidavit. Respondent, CTUIL, was also directed to file the status of the connectivity granted to the Petitioner.

4. The matter was further heard on 16.10.2025. During the course of the hearing, learned counsel for the Petitioners submitted that during the pendency of the Petition,



the Petitioners vide e-mails dated 1.8.2025 and 18.8.2025 have submitted the requisite land documents to the Respondent, CTUIL, in compliance with Regulation 11A of the GNA Regulations and further requested for release of the Bank Guarantee dated 24.11.2023 amounting to Rs. 10 Crore along with change in project location. In response to the above, CTUIL vide communication dated 28.8.2025, has accepted the land documents submitted under Regulation 11A of the GNA Regulations and discharged the Bank Guarantee dated 24.11.2023 amounting to Rs. 10 Crore. Learned counsel further submitted that in view of the above, the relief sought in the present Petition has become infructuous and he be permitted to withdraw the present Petition .

5. Considering the submissions of the learned counsel for the Petitioners and their affidavit dated 29.10.2025, to the above effect, the Petitioners are permitted to withdraw the present Petition.

6. Accordingly, Petition No. 693/MP/2025 is disposed of as withdrawn.

Sd/-
(Ravinder Singh Dhillon)
Member

sd/-
(Harish Dudani)
Member

sd/-
(Ramesh Babu V.)
Member